

1	2	3	4
SKO . . . .	2907	4703	61.8
HSD . . . .	9045	10739	84.2
LDO . . . .	949	1030	92.1
FO . . . .	4014	4301	93.3
Bitumen . . . .	1293	1302	99.3
Ludes . . . .	407	597	68.2
Others . . . .	3547	3509	101.1

*Note* : The indigenous production of LPG has been revised to include production from ONGC's fractionation plant. Consequently the overall indigenous production of petroleum products has also been slightly revised upward.

#### Electrification of villages in Gujarat

2560. SHRI MOHAN LAL PATEL: Will the Minister of ENERGY be pleased to state whether any target year has been fixed by when all the remaining villages of Gujarat State will be electrified?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Gujarat is expected to achieve cent per cent village electrification during the 7th Five Year Plan period.

#### Pending Cases in Agartala Bench of Gauhati High Court

2561. SHRI AJOY BISWAS: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many court cases are pending in Agartala Bench of Gauhati High Court; and

(b) what are the reasons for the accumulation of so many cases and what are the steps Government have proposed to take to speed up the finalisation of pending cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) As per information received from the Government of Tripura, the pendency

of cases in the Agartala Bench of Gauhati High Court was 1765 as on 1-6-1981.

(b) Many complex factors are responsible for the accumulation of cases. Government have addressed the State authorities concerned to consider augmentation of the strength of the Gauhati High Court to cope with the arrears of the Court as a whole and also to facilitate effective functioning of its circuit benches including the bench at Agartala.

#### Demand for High Court in Tripura

2562. SHRI AJOY BISWAS: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that there is a strong demand from the people of Tripura to establish a full-fledged High Court in Tripura; and

(b) if so, what are the steps the Central Government have taken to establish a High Court in Tripura and by when it will be established?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) At present the Gauhati High Court serves Assam and the States and the Union Territories in the North East, including Tripura. The Government of Tripura have proposed the establishment of a separate High Court for Tripura.